

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, and 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 166/TT/2026

Date: 21.5.2026

To,

Shri Zafrul Hasan,
General Manager (Comm.),
POWERGRID Ramgarh Transmission Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for truing up of the transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for Assets under “Provision of SPARE ICTs” in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026.

- i. Submit detailed justification for variation in FR apportioned cost Vs estimated competition cost of the transmission assets.
- ii. Submit the Excel for the liability flow statement for the Transmission Assets for the 2019-24 and 2024-29 tariff period.
- iii. Compendium of loans availed for the project with floating rates.
- iv. Item-wise depreciation incurred till 31.3.2019 for the Transmission Assets.
- v. Provide the following information:

- a. Form 9-C in Excel format for the 2019-29 tariff period.
 - b. Form 12-B, Calculation of IDC and Financing Charges.
 - vi. Details of ACE incurred during the 2019-24 and 2024-29 tariff period.
 - vii. Submit details of any LD recovered during the commissioning of the project and its adjustment, if any.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Deputy Chief (Law)